

National Company Law Tribunal

Allahabad Bench

Company Appeal No225/ALD/2018

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2018

NAME OF THE COMPANY: M/s NJN Express Wheels Pvt Ltd V/s ROC

SECTION OF THE COMPANIES ACT/I & B CODE: 252 (3)

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Ankit Kr. Singh	PCS	Applicants	Ankit
2.	Krishna Dev Vyas	Adv.	ROC	[Signature]

Company Appeal No. 225/ALD/2018

Sh. Ankit Kr. Singh, PCS for the petitioner and Sh. Krishna Dev Vyas, CGSC for the ROC is present.

The present company appeal has been filed by the petitioner under Section 252 Sub-clause (3) of the Companies Act, 2013. Heard, admit, let notices be issued to the Regional Director, ROC and Income Tax Authority. Learned CGSC has received notice on behalf of the Income Tax Authority. Counter Affidavit may be filed within two weeks from the date of service. Thereafter, rejoinder, if any, may be filed with two weeks with a copy in advance to the opposite party. Petitioner directed to file Affidavit of Service within two weeks with a copy in advance to the opposite party.

List the matter on 7th August 2018, for further consideration.

Dated: 05.07.2018

[Signature]

**SAROJ RAJWARE,
MEMBER (T)**

[Signature]

**V.P. SINGH,
MEMBER (J)**